

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for assets covered in the following CERC orders dated 2.5.2013 in Petition No. 105/TT/2011, dated 6.2.2014 in Petition No. 104/TT/2012 and dated 3.7.2014 in Petition No. 64/TT/2012 under ATS for Mundra UMPP under Western Region

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Power Trading Company Ltd. and 14 others

Parties present: Mohd. Mohsin, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri A. M. Pagvi, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Subhash C. Taneja, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for assets under ATS for Mundra UMPP under Western Region. The transmission charges for the assets was approved by the Commission vide orders dated 2.5.2013 in Petition No. 105/TT/2011, dated 6.2.2014 in Petition No. 104/TT/2012 and dated 3.7.2014 in Petition No. 64/TT/2012.

2. The Commission observed that completion cost of Asset-1 (Part-A) and Asset-1 (Part-B) as on 31.3.2014 is exceeding the apportioned approved cost. Further, in response to Commission's query regarding the RCE, the representative of the petitioner submitted that RCE is under approval and it will be submitted shortly.



3. The Commission directed the petitioner to submit RCE and replies to the following queries on affidavit with copy to respondents by 23.2.2016.

- a. Undertaking on affidavit that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30% for the given transmission asset.
- b. The details of the amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

4. The Commission directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

